

(7)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP 202/2005
OA 301/2003**

New Delhi, this the 10th day of November, 2005

**HON'BLE MR. M.P. SINGH, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

Shri Tule Ram
S/o Shri Mohar Singh,
R/o H.No.39, Village and P.O. Alipur,
Delhi-110036.Applicant.

(By Advocate Shri Sangeet Bakshi for Sh. Ashok Aggarwal)

VERSUS

Sh. Rajiv Kumar Gupta, IFS
Deputy Conservator of Forest
And Tree Officer, (Central Division),
Kamla Nehru Ridge,
Delhi-110007.Contempt/Respondent

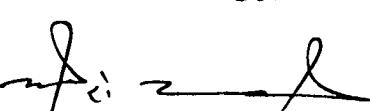
(By Advocate Shri S.Q. Kazim with Sh. Javed Ahmad)

O R D E R (ORAL)

By Shri M.P. Singh, Vice-Chairman (A)

Learned counsel for respondents submits that directions given by this Tribunal dated 22.9.2004 in OA 301/2003 have been fully complied with. He states that the payment has been made to the applicant. Shri Sangeet Bakshi, learned proxy counsel for applicant agrees to the submissions made by learned counsel for respondents.

2. In view of the above facts, as directions given by this Tribunal have been fully complied with, CP has become infructuous.
3. Accordingly, CP is dismissed. Notices are discharged.


(Mukesh Kumar Gupta)
Member (J)

/gkk/


(M.P. Singh)
Vice-Chairman (A)